

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

LOK SABHA

**UNSTARRED QUESTION NO. 224
TO BE ANSWERED ON 07.12.2022**

K-RAIL (SILVERLINE) PROJECT

224. SHRI HIBI EDEN :

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government has noticed that without proper and legal sanction for the Silverline semi-high speed rail project, the Government of Kerala is proceeding with the works of the same, if so, the facts and details thereof;**
- (b) whether the Government of Kerala has submitted new amplifications or magnifications for the K-Rail (Silverline) project for approval and permission, on or after 20.07.2022 and if so, the details thereof;**
- (c) whether the Kerala Rail Development Corporation Limited (K-Rail) has not yet given technical documents and other details, including the alignment of the Silverline project, if so, the details thereof;**
- (d) whether the Government has re-examined or scrutinized the project on or after 20.07.2022 and if so, the details thereof;**
- (e) whether the consideration of the project is likely to depend upon soil condition, natural drainage, environmental issues, interoperability, debt serviceability with mainly passenger traffic of the project, if so, the details of all pre-conditions that may be considered before the Union Government grants permission/issue NOC; and**
- (f) whether the Government is aware of the delay that occurred in issuing permission/NOC in the case of the K-Rail Silverline Project and if so, the stand of the Government in this regard?**

ANSWER

**MINISTER OF RAILWAYS, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY**

(SHRI ASHWINI VAISHNAW)

(a) to (f): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF UNSTARRED QUESTION NO. 224 BY SHRI HIBI EDEN TO BE ANSWERED IN LOK SABHA ON 07.12.2022 REGARDING K-RAIL (SILVER LINE) PROJECT.

(a): No, Sir. Kerala Rail Development Corporation Ltd.(KRDCL) a Joint Venture Company of State Govt. of Kerala (51%) and Ministry of Railways (49%) has taken up the work of Silver Line (Semi High Speed Rail) from Thiruvananthapuram to Kasaragod (530.6 Km.) for development. In Principle Approval (IPA) of Railway Board has been granted for this project for taking up pre-investment activities. Granting of IPA means go ahead for preparation of DPR etc which brings out the complete details of the project including financials.

(b) to (d): No, Sir. DPR is under examination by Ministry of Railways. Sufficient details for technical feasibility are not available in the DPR. Therefore, KRDCL has been advised to provide detailed technical documents such as alignment plan, particulars of railway land and private land, crossings over existing railway network, duly depicting affected railway asset through Zonal Railway for detailed examination of the project and to arrive at conclusion about feasibility of project, which is awaited from KRDCL.

(e): Financial viability will be examined and firmed up after finalisation of technical parameters. Consideration of the project will depend upon techno-economic viability of the project.

(f): The Project is not yet sanctioned. Therefore, question of delay does not arise.
